

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2984
ANSWERED ON:13.12.2006
NOTICES TO AIIMS DOCTORS
Yadav Shri Ram Kripal

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) Whether AIIMS, New Delhi is not covered under labour law; and
- (b) If not, the reasons for issuing notices to doctors who went on strike in the recent past ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a)&(b) : Notices to doctors who went on strike were issued as according to Regulation 33 of AIIMS Regulations, 1999, the provisions of Central Civil Services (Conduct) Rules, 1964 are applicable to the employees of the Institute. Besides this, the Delhi High Court has specifically given directions that no employee of staff or faculty member will cease work for any reason whatsoever or disrupt the work or aid or abet such disruption of cessation, no protest meetings of any kind whatsoever be held within a radius of 500 metres from the boundary of the Institute. The Supreme Court also on a number of occasions have given directions against the employees of hospitals resorting to the strike.